

APPEAL NO. 260 OF 2018

The learned counsel appearing for Respondent No.1& 3 and prays for six weeks' time to file the reply.

Submission made by the learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

The learned counsel appearing for the Respondent No. 1 is permitted to file the reply to the main Appeal or before 26.12.2018. Thereafter, the learned counsel appearing for the Appellant may file his rejoinder submission on or before 24.01.2019, after duly serving copy on the other side.

Interim directions given by this Tribunal earlier will continue till the next date of hearing.

List this matter on **29.01.2019**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

Pr/pk

(Justice N. K. Patil)
Judicial Member